

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
SHAHDARA DISTRICT, KARKARDOOMA COURTS, DELHI**

CIRCULAR

It is informed to all concerned that this District will be celebrating Constitution day on 26th November, 2020. The PREAMBLE of the Constitution of India will be read on the said date.

All the Officer-in-charge/Administrative Officer (Judl.) of the respective Branches will ensure that the PREAMBLE is read out at 11.00 a.m. on 26th November, 2020, in various Branches under their supervision or control by following all COVID Protocols/SOPs.

A copy of PREAMBLE is enclosed herewith.

-Sd-

(YASHWANT KUMAR)
Principal District & Sessions Judge
Shahdara District, KKD, Delhi
Dated: 25.11.2020

No. 6600-6608/Judl.SHD/KKD/Delhi/2020

Copy forwarded for information & necessary action to:-

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
3. All the Judicial Officers posted at Shahdara District, Karkardooma Courts, Delhi.
4. The Officer In-charges of all the Branches, Shahdara District, Karkardooma Courts.
5. Administrative Officers (Judl.)/ Branch In-charge, of all the Branches, Shahdara District, Karkardooma Courts.
6. The In-charge, Computer Branch, Karkardooma Courts with the direction to upload the same along with the PREAMBLE on the Website of this District.
7. P.S to the undersigned.
8. The In-charge, Caretaking Branch to affix the same on the notice board.
9. Dealing Assistance R&I Branch, Shahdara District for uploading the same on LAYERS.

-Sd-

Principal District & Sessions Judge
Shahdara District, KKD, Delhi

THE CONSTITUTION OF INDIA

PREAMBLE

WE, THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a SOVEREIGN SOCIALIST SECULAR DEMOCRATIC REPUBLIC and to secure to all its citizens:

JUSTICE, social, economic and political;

LIBERTY of thought, expression, belief, faith and worship;

EQUALITY of status and of opportunity; and to promote among them all

FRATERNITY assuring the dignity of the individual and the unity and integrity of the Nation;

WE DO HEREBY GIVE TO OURSELVES THIS CONSTITUTION.



भारत का संविधान

इस, भारत के लोग, भारत को एक [सम्पूर्ण प्रभुत्व-उद्देशिका।
सम्पन्न समाजवादी पंथनिरपेक्ष लोकतंत्रात्मक गणराज्य] बनाने
के लिए, तथा उसके समस्त नागरिकों को:

सामाजिक, आर्थिक और राजनैतिक न्याय,
विचार, अभिव्यक्ति, विश्वास, धर्म

और उपासना की स्वतंत्रता,
प्रतिष्ठा और अवसर को समता

प्राप्त कराने के लिए,

तथा उन सब में व्यक्ति की गरिमा और ²[राष्ट्र की एकता और
अखंडता] सुनिश्चित करने वाली बंधुता

बढ़ाने के लिए

दृढसंकल्प होकर अपनी इस संविधान सभा में आज तारीख
26 नवम्बर, 1949 ई० (मिति मार्गशीर्ष शुक्ला सप्तमी, संवत् दो
हजार छह विक्रमी) को एतद्वारा इस संविधान को अंगीकृत,
अधिनियमित और आत्मार्पित करते हैं।

¹संविधान (बयालीसवां संसोधन) अधिनियम, 1976 की धारा 2 द्वारा (3-1-1977 से) "प्रभुत्व-संपन्न लोकतंत्रात्मक गणराज्य" के स्थान पर प्रतिस्थापित।

²संविधान (बयालीसवां संसोधन) अधिनियम, 1976 की धारा 2 द्वारा (3-1-1977 से) "राष्ट्र की एकता" के स्थान पर प्रतिस्थापित।